

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Distribution of litigation work for Central Administrative Tribunal, Srinagar Bench.

Government Order No. ~~2582~~ JK(LD) of 2023.
Dated.20 - 02 - 2023.

In supersession of all the previous Orders issued on the subject from time to time, the following distribution of litigation work amongst the Law before the Central Administrative Tribunal, Srinagar Bench is ordered as shown against each:-

S.No.	Name of the Law Officer/ Designation. Shri	Departments Alloted
1.	Hakeem Aman Ali, Deputy Advocate General	<ul style="list-style-type: none">i. Agriculture Production and Farmers Welfare Department.ii. Department of Horticultureiii. Food ,Civil Supplies &C.Aiv. Animal, Sheep Husbandry and Fisheries Departmentv. School Education Department including JKBOSE.vi. Higher Education Departmentvii. Skill Development Department.viii. Youth Services and Sports Department.ix. Estates Departmentx. Civil Aviationxi. Election Departmentxii. Science & Technologyxiii. Information Technologyxiv. Labour & Employment Department.xv. Industries & Commerce Departmentxvi. Mining Department.xvii. Finance Department including allied State Financial Corporation.
2.	Bikram Singh, Deputy Advocate General	<ul style="list-style-type: none">i. Department of Law Justice and Parliamentary Affairs.ii. Forest Department including State Forest Corporationiii. General Administration Department including JK BOPEEiv. IMPAv. JKSSBvi. ARI and Trainings Department.vii. Health and Medical Education Deaprtment including SKIMS.

3.	Waseem Gul, Government Advocate	i. Housing and Urban Development Department including Jammu and Kashmir Housing Board/SMC/SDA. ii. Home Department including Anti Corruption Bureau. iii. Power Development Department and its allied Corporation. iv. Public Works (R&B) Department including PMGSY/ERA/JKPCC/ Cable Car Corporation. v. Rural Development Department vi. Cooperative Department vii. Planning Development and Monitoring Department. viii. Social Welfare Department ix. Tourism Department including Jammu and Kashmir Tourism Development Corporation. x. Tribal Affairs Department xi. Information Department xii. Transport Department. xiii. Culture Department. xiv. Any other Dpartment
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The aforesaid allocation is subject to the satisfactory performance of the Law Officers which shall be reviewed periodically.
By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 20-02-2023.

No. LAW-Jud/153/2021-10

Copy to the:-

1. Learned Advocate General, J&K, Jammu.
2. Financial Commissioner(Additional Chief Secretary),Home Department.
3. Financial Commissioner (Additional Chief Secretary), Agriculture Production and Farmers Welfare Department.
4. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Jammu.
5. All Principal Secretaries to Government.
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
7. All Commissioner/Secretaries to Government.
8. Chief Electoral Officer, J&K, Jammu.
9. Divisional Commissioner Kashmir.
10. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
11. All concerned Law officers.
12. Director Information, J&K, Srinagar.
13. Director Archives, Archaeology and Museums, J&K, Srinagar.
14. Director Litigation Kashmir.
15. All Officers of the Department of Law, Justice and Parliamentary Affairs.
16. Private Secretary to Chief Secretary for information of the Chief Secretary.
17. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
18. Incharge Website Section, Department of Law, Justice and Parliamentary Affairs
19. Government Order File.
20. Concerned File.

Ashish Gupta
(Ashish Gupta)
Additional Secretary to Government